

Central Administrative Tribunal  
Principal Bench: New Delhi

OA No.153/94  
MA 173/94

New Delhi this the 24th Day of January, 1994.

Sh. N.V. Krishnan, Vice-Chairman (A)  
Sh. B.S. Hegde, Member (Judicial)

1. Union of India, through  
The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Divisional Personnel Officer,  
Bikaner Division,  
Northern Railway,  
D.R.M's Office,  
Bikaner. ....Applicants

(By Advocate Sh. R.L. Dhawan)

Versus

1. Ram Phal, Son of  
Shri Umrao, Gangman  
under PWI (Gurgaon),  
Bikaner Division,  
Northern Railway,  
Gurgaon.
2. The Presiding Officer,  
Central Govt. Labour Court,  
Ansals Bhavan, 11th Floor,  
Kasturba Gandhi Marg,  
New Delhi. ....Respondents

O R D E R (ORAL)  
(Hon'ble Mr. N.V. Krishnan)

The application is against the award of the Central Government Labour Court dated 3.10.91 in LCA No.52/87 on the ground that the award itself is void, having been passed without any jurisdiction in the matter. By that order Rs.1491/- being the claim of the applicant was allowed, and that was to be paid to the workman who was the applicant therein within two months, failing which interest at the rate of 12% was made payable.

2. The applicants have filed MA-173/94 praying for condonation of delay. A certified copy of that order was ready in the Labour

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Court on 15.11.91 and it was received by the applicants on 28.1.92. Even if that date is taken into account, this application should have been filed before 28.1.93. There is a delay of nearly one year which is stated to be administrative delay. We are not satisfied that this delay is on administrative grounds. Considering the above, we are of the view that this MA for condonation of delay <sup>may</sup> ~~could~~ not be allowed and accordingly it is dismissed. Consequently, the O.A. is also dismissed, as barred by limitation.

  
(B.S. Hegde)  
Member(J)

  
24/1/91  
(N.V. Krishnan)  
Vice-Chairman

San.